

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“B” BENCH : BANGALORE**

**BEFORE SHRI N. V. VASUDEVAN, VICE PRESIDENT AND  
SHRI B R BASKARAN, ACCOUNTANT MEMBER**

<b>ITA No.239/Bang/2020</b>
<b>Assessment Year : 2016-17</b>

Shri. Jairam G. Kimmane, Anaya, 100 Ft Road, Vinoba Nagar, Shimoga – 577 201. <b>PAN : ABHPJ 1551 F</b>	Vs.	The Deputy Commissioner of Income Tax, Central Circle – 1(3), Bengaluru.
APPELLANT		RESPONDENT

Assessee by	:	Shri S. V. Ravishankar, Advocate
Respondent by	:	Shri. Priyadarshi Mishra, Addl. CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	20-04-2021
Date of Pronouncement	:	20-04-2021

**ORDER**

*Per N. V. Vasudevan, Vice President:*

This is an appeal filed by the assessee against the order of CIT(A)-11, Bengaluru, dated 29.07.2019, relating to Assessment Year 2016-17.

2. The assessee has moved an application in which it is stated that the assessee has filed Forms 1 and 2 and has also obtained Form 3 certificate containing particulars of tax arrears and the amount payable in Form 3 from the Income Tax Department under direct tax Vivad Se Vishwas Scheme, 2020 in respect of the present appeal. In the circumstances, the assessee has prayed for withdrawing the appeal.

3. The appeal is accordingly dismissed as withdrawn.

4. In the result, assessee's appeal is dismissed.

*Pronounced in the open court on the date mentioned on the caption page.*

Sd/-

**(B. R. BASKARAN )**  
**Accountant Member**

Sd/-

**( N. V. VASUDEVAN )**  
**Vice President**

Bangalore,

Dated: 20.04.2021.

/NS/\*

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|---------------|-------------------------|---------------|
| 1. Appellants | 2. Respondent           | 3. CIT        |
| 4. CIT(A)     | 5. DR, ITAT, Bangalore. | 6. Guard file |

By order

Assistant Registrar,  
ITAT, Bangalore.